

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE**

**OA NO. 208 OF 2024 (WZ)
IN THE MATTER OF**

News Item Titled
"Koteshwar Forest Under Seige"
Appearing in Ahmedabad Mirror
dated 20.09.2024

...APPLICANTS

VERSUSE

Principal Chief Conservators of
Forest and Others

...RESPONDENTS

**INDEX OF AFFIDAVIT-IN-REPLY ON BEHALF OF
RESPONDENT NO. 3, DISTRICT COLLECTOR,
GANDHINAGAR IN COMPLIANCE OF ORDER DATED
10.02.2026**

Sr. No.	Particulars	Annexure	Pg Nos.
1.	Affidavit -in- Reply for Respondent No. 3	-	
2.	Affidavit in support	-	
3.	Copy of Notification dated 20.05.2016	A	
4.	Copy of initial site inspection report dated 17.10.2025 of GMC	B	
5.	Copy of second Site Inspection report of GMC dated 23.01.2026	C	
6.	Copy of notices dated 05.03.2026, 08.04.2026 and 30.05.2026 by GMC to Manoramya Resorts Pvt. Ltd.	D (COLLY)	
7.	Copy of query letter dated 29.05.2026 by Answering Respondent	E	
8.	Copy of reply letter dated 30.05.2026 by the Gandhinagar Municipal Corporation	F	

Filed Through,

Parth Bhatt

**PRANT OFFICER
&
SUB DIVISIONAL MEGISTRATE
GANDHINAGAR**

Parth H. Bhatt, Advocate
For Respondent No. 3
office@bhattandco.in



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE**

OA NO. 208 OF 2024 (WZ)

IN THE MATTER OF

News Item Titled
"Koteshwar Forest Under Seige"
Appearing in Ahmedabad Mirror
dated 20.09.2024

...APPLICANTS

VS


Principal Chief Conservators of
Forest and Others

...RESPONDENTS

**AFFIDAVIT-IN-REPLY ON BEHALF OF RESPONDENT NO. 3,
DISTRICT COLLECTOR, GANDHINAGAR IN COMPLIANCE
OF ORDER DATED 10.02.2026**

1. I Parth Arvindbhai Kotadia, 35 years, Prant Officer, Gandhinagar, Government of Gujarat having communication address at Prant Office, 2nd Floor, Jilla Seva Sadan, Sector-11, Gandhinagar do hereby solemnly state on oath and submit that:-

1.1. I have perused the contents, submissions, reports, annexures filed by the parties herein. Further I have perused the Orders passed by this Hon'ble Tribunal. I state that I am aware about the facts involved the present OA and I am competent to make the present Affidavit - in - Reply (hereinafter referred as "Answering Respondent").


PRANT OFFICER
&
SUB DIVISIONAL MEGISTRATE
GANDHINAGAR

1.2. The captioned case pertains toSuo Moto cognizance taken by Hon'ble Principal Bench on basis of Newspaper Article of Ahmedabad Mirror dated 20.09.2024 titled as "Koteshwar under Siege" authored



by Mr. Sarfaraz Shaikh and Jignesh Vora. The Hon'ble NGT (Principal Bench) in the OA 1206/2024 vide an order dated 01.10.2024, took the cognizance and thereby, transferred the matter to this Hon'ble Tribunal (Western Zonal Bench) being the appropriate jurisdictional bench.

1.3. I say and submit that, this Hon'ble Tribunal vide an Order dated 11.12.2024 was pleased to constitute a Joint Committee wherein the District Magistrate, Gandhinagar was the nodal agency for co-ordination and compliance of the said Order. The Joint Committee comprises of representatives of following Members listed herein below:-

- i. District Magistrate, Gandhinagar – Chairperson
- ii. Regional Officer, MoEF & CC, Member
- iii. Principal Chief Conservator of Forest, Gujarat, Member
- iv. Managing Director, Sabarmati Riverfront Development Corporation Ltd., Member
- v. Deputy Municipal Commissioner, Gandhinagar Municipal Corporation, Member
- vi. Prant Officer, Gandhinagar, Member

PRANT OFFICER
&
SUB DIVISIONAL MEGISTRATE
GANDHINAGAR

Accordingly in compliance of the direction passed by the Hon'ble Tribunal, the Joint Committee was constituted by the Answering Respondent on 19.07.2025 to carry out the assigned task of verifying the veracity of the Article published in the newspaper.

1.5. I say and submit that, Joint Committee has conducted the site visits for 2 days i.e. on 22.07.2025 and 23.07.2025; wherein on the 2nd day the site was




inspected in presence of members of the Committee, villagers and journalists of the Newspaper Article. Wherein the Joint Committee has observed that the subject land admeasuring 2,10,891 sq.mtrs, situated within Town planning Scheme no 48, Final Plot No. 61/, Survey number No. 245 of Koteshwar village, Gandhinagar District (hereinafter referred as "subject land"). The subject land is owned by Manoramya Resorts and Hotels Pvt Ltd. It was observed by the Committee that the trees have been felled and found the visible stumps / trunks of trees cut down at the site. However, due to monsoon season and overgrown grass, the area was covered with dense vegetation, therefore the Joint Committee was unable to ascertain the exact number of trees felled.

1.6. This Affidavit is in compliance of the Order dated 10.02.2026 of this Hon'ble Tribunal, wherein this Hon'ble Tribunal was pleased to direct answering Respondent to file the affidavit, the relevant para is reproduced here "3. ...that aseparate affidavit be filed indicating therein as to how many trees have been cut and whether valid permissions were taken for the same or not..."

~~PRANT OFFICER~~
&
SUB DIVISIONAL MEGISTRATE
GANDHINAGAR

1.7. I say and submit that the Saurashtra Felling of Trees (Infliction of Punishment) Act, 1951 regulates and governs the felling of trees within the State of Gujarat and provides for penalties in cases of unauthorized felling. Section 3 of the Act prohibits the felling of trees except in accordance with the procedure prescribed under Section 3(1)(a) thereof. I further state that the Government of Gujarat, vide Notification dated 20.05.2016, has prescribed that prior permission of the competent authority is required for the cutting and



issued a notice to Manoramyia Resorts & Hotels Pvt. Ltd. imposing the aforesaid penalty and further directing reforestation by planting 612 trees, i.e., two trees for every tree felled. The penalty notice dated 05.03.2026 issued by Deputy Municipal Commissioner, Gandhinagar Municipal Corporation to Manoramyia Resorts and Hotels Pvt. Ltd. Thereafter the reminder notices dated 08.04.2026 and 30.05.2026 were also sent by the Deputy Municipal Commissioner. Copy of notices dated 05.03.2026, 08.04.2026 and 30.05.2026 are annexed and marked as **ANNEXURE - D(COLLY)**.

1.11. It is humbly submitted that, pursuant to the Order dated 10.02.2026 of this Hon'ble Tribunal the Answering Respondent vide a letter dated 29.05.2026, has sought for information/details pertaining to trees felling on the subject land from the Gandhinagar Municipal Corporation. Copy of query letter dated 29.05.2026 by Answering Respondent is annexed and marked as **ANNEXURE - E**.

1.12. The GMC has duly replied the letter dated 29.05.2026 and provided information/data regarding number of trees felled vide letter dated 30.05.2026; wherein it is stated that total 306 trees have been felled and it was further stated that the trees were cut without permission of Gandhinagar Municipal Corporation. Copy of reply letter dated 30.05.2026 by the Gandhinagar Municipal Corporation is annexed and marked as **ANNEXURE - F**.



PRANT OFFICER
&
SUB DIVISIONAL MEGISTRATE
GANDHINAGAR


1.13. I submit that in the event the Hon'ble Tribunal gives any direction to the Answering Respondent to render any reasonable assistance to any regulatory agency or



transportation of trees. The copy of said notification is annexed and marked as **ANNEXURE - A**. The said Notification further provides that, in areas falling within the jurisdiction of a Municipal Corporation (Mahanagarpalika), the competent authority shall be the officer designated by the Municipal Commissioner. I say that, here the subject land falls within the area of Gujarat Municipal Corporation; therefore, the competent authority in the case is officer designated by the Municipal Commissioner.

1.8. Since the area falls within the jurisdiction of the Gandhinagar Municipal Corporation (Hereinafter referred as "GMC"), Respondent No. 5 in the captioned case; the Municipal Commissioner being the competent authority initiated further action by conducting the site inspection on 17.10.2025 and 23.01.2026 to identify the number of trees felled in subject land.

1.9. As per the initial inspection report dated 17.10.2025 of GMC, it was found 130 trees were felled which includes Gando Baval, Desi Baval, Kanaji and Neem trees. The Site Inspection report dated 17.10.2025 is annexed and marked as **ANNEXURE - B**. However, due to practical difficulty to identify the number of trees; GMC has made 7 teams each consist of 3 experts; accordingly, it was found total 306 trees were felled. The second Site Inspection report of GMC dated 23.01.2026, states 306 trees are felled. Copy of second Site Inspection report of GMC dated 23.01.2026 is annexed and marked as **ANNEXURE - C**.


PRANT OFFICER
&
SUB DIVISIONAL REGISTRAR
GANDHINAGAR

1.10. The GMC, Respondent No. 5 has imposed a penalty of Rs. 76,50,000/- (i.e. 306 trees × Rs. 25,000/-) upon Manoramya Resorts & Hotels Pvt. Ltd and thereby

other agency the administration shall extend all reasonable co-operation and assistance to concerned regulatory and enforcement agencies. I further submit that the Answering Respondent shall at all times abide by the legal orders passed by the Hon'ble Tribunal, and execute all and any directions as may be issued by the Hon'ble Tribunal in the present appeal.

1.14. The Answering Department craves leave to file additional affidavits, documents and submissions, as may be necessary, for the proper adjudication of the present OA, and reserves its right to do so as and when required.

1.15. In view of the aforesaid facts and circumstances, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to take the present Affidavit-in-Reply on record and pass such further orders as deemed fit in the interest of justice.

Date - 01/06/2026
Place - Gandhinagar

VERIFICATION

I, Parth Arvindbhai Kotadia, 35 years, Prant Officer, Gandhinagar, Government of Gujarat having communication address at Prant Office, 2nd Floor, Jilla Seva Sadan, Sector-11, Gandhinagar do hereby solemnly statesolemnly states that the contents of the Affidavit are true and correct and best of my knowledge, nothing stated therein is false and nothing material has been concealed therefrom.

Date - /06/2026
Place - Gandhinagar


PRANT OFFICER
&
SUB DIVISIONAL MEGISTRATE
GANDHINAGAR


PRANT OFFICER
&
SUB DIVISIONAL MEGISTRATE
GANDHINAGAR

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE**

OA NO. 208 OF 2024 (WZ)

IN THE MATTER OF

News Item Titled
"Koteshwar Forest Under Seige"
Appearing in Ahmedabad Mirror
dated 20.09.2024

...APPLICANTS

VS


Principal Chief Conservators of
Forest and Others

...RESPONDENTS

AFFIDAVIT

I, Parth Arvindbhai Kotadia, 35 years, Prant Officer, Gandhinagar, Government of Gujarat having communication address at Prant Office, 2nd Floor, Jilla Seva Sadan, Sector-11, Gandhinagar. I have gone through the Reply and I state that the reply is drafted under my instructions. Contents and statements made herein the above in para 1.1 to 1.15 of reply are true and correct to the best of my knowledge and belief; and as per the data's available on the record.

Solemnly affirmed on 01st day of June 2026 at Gandhinagar.


PRANT OFFICER
Deponent
SUB DIVISIONAL MEGISTRATE
GANDHINAGAR

28/7/2026
Solemnly affirmed by
Shri. Parth Arvindbhai Kotadia
who is identified by
Shri. K. B. Chaudhari
whom I know personally
Dt. 01/06/2026


Executive Magistrate
Gandhinagar

Disclaimer: This is only an English translation of original GR published in Gujarati Language. For any interpretation issue, please refer to the original Gujarati GR.



Regarding online method through portal for obtaining permission for cutting trees on private lands for industrial and commercial purpose and for its re-forestation

Government of Gujarat
Forest and Environment Department
Sachivalaya
Gandhinagar
Resolution No. : PEN/2014/51/W
Date: 20-05-2016

Having read :

1. Forest and Environment Department, Govt. of Gujarat, Sachivalaya, Gandhinagar Resolution No.Gh/Kh/S.S.T./P A N/2014/51/W dated 20-10-2015

Foreword

“Saurashtra Tree Cutting Felling Cutting Felling of Trees (infliction of punishment) (regarding punishment) Act, 1951” is in force in State for regulation and control of cutting of trees grown on private lands.

Forest and Environment Dept, Government of Gujarat has issued a notification dated 20-10-2015 as indicated at Ref 1 for encouraging of planting of trees and regulation and control on cutting of trees grown on private lands outside of forest area, vide which 86 type of trees shown in list “C” have been exempted from permission for cutting and transporting. But, permission of competent authority is required for cutting and transportation of trees like Neem, indigenous Babul, Kanji, Mango and Tamarind (Ambli) trees in areas, which are indicated in resolution. Apart from this, permission of competent authority is required for cutting and transportation of 22 type of unreserved trees and 5 type of reserved trees indicated in list “B”.

To encourage industrial and commercial activities, it was under consideration of Government of Gujarat, under “Ease of Doing Business”, to grant online permission through portal by

1


PRANT OFFICER
&
SUB DIVISIONAL MEGISTRATE
GANDHINAGAR

making necessary changes in method of obtaining permission for cutting of trees and ensuring re-forestation in private land, its procedure, time limit, conditions and related issues.

Resolution

After due deliberation, it has been resolved to implement following method for permission of cutting trees on private lands for industrial and commercial purpose, for its re-forestation and allied activities

General conditions for permission for cutting trees:

- (1) Application has to be made compulsorily online for obtaining permission for cutting trees for industrial and commercial purposes.
- (2) Order to grant permission for cutting of trees will be made available online.
- (3) Permission to cut reserved trees will be granted by Deputy Conservator Forests and Permission for transportation will be granted by Forester (Forester).
- (4) The under-mentioned officers will be the authority to give permissions for cutting of unreserved 17 type of trees and 5 type of reserved trees indicated in Annexure-B.

Sr. No.	Area	Competent authority
1	Mahanagarpalika area	Officer designated by Municipal commissioner
2	Urban Development Authority	Chief Executive Officer
3	For Nagarpalika area	Chief Officer
4	For Rural areas	Mamlatdaar

- (5) Transit pass will be issued by Forester for unreserved 17 type of trees and 5 type of reserved trees indicated in Annexure-B. Whereas for other areas, officer designated by competent authority/talati cum mantri will give transit permission in the prescribed format.

PRANT OFFICER
&
SUB DIVISIONAL REGISTRAR
GANDHINAGAR

Special provisions for Ganda Bavai :



For cutting Ganada baval and/or for making charcoal in areas of reserved forests, protected forest or area notified under Section-4 of Indian Forest Act, 1927, areas upto 16 km from sanctuary and national park and 2 km from sea-coast will be given by Deputy Conservator Forests.

For areas indicated above as well as Kutch, Patan, Banaskantha, Mehsana, Surendranagar and Rajkot district, permission for transportation of coal will be given by Range Forest Officer.

- (7) Details like application made by the applicant, assurance for re-forestation, permission for cutting of trees, if permission not granted, reasons thereof, self-certification regarding re-forestation, verification and cross-verification, trees actually cut and goods obtained from the same can be seen online on the portal.
- (8) The inspection procedure and its check-list will be displayed on the website of Principal Chief Conservator of Forests (HoFF).
- (9) Applicant has to upload copy of 7/12, Hak-patra 8(a) online along with application.
- (10) The time limit for permission of cutting of trees and issuing transit pass and the related activities will be as under :

Sr. No.	Particulars	Time-limit
1	Permission for cutting of reserved trees	60 days
2	Permission for cutting of unreserved trees	30 days
3	Permission for making charcoal from wild babul	30 days
4	Grant of transportation pass/certificate	30 days
5	Time limit for re-forestation	1 year
6	Verification of re-forestation	60 days
7	Cross-verification of re-forestation	60 days

Note: The period of 15th June to 15th October will be considered off season for cutting of trees and transportation, because of which permissions will not be issued during this period. And this period will not be considered within time limit for clearance of cases, correspondences.


 PRANT OFFICER
 &
 SUB DIVISIONAL MEGISTRATE
 GANDHINAGAR

- (11) For reserved trees, provisions shown in Annexure-A, and for unreserved trees and list of 05 exempted trees, provisions shown in Annexure-B will be applicable.

By orders and on behalf of Governor, Gujarat.



Gaurav Dahiya
Deputy Secretary
Forest and Environment Department
Government of Gujarat

Copy to:

- Principal Secretary to Hon'ble CM, Gujarat, Gandhinagar
- Secretary to Hon'ble CM, Gujarat, Gandhinagar
- Personal Secretary to Hon'ble Minister for Forest and Environment, Sachivalaya, Gandhinagar
- Personal Secretary Hon'ble Minister of State for Forest and Environment, Sachivalaya, Gandhinagar
- Personal Secretary to All Hon'ble Ministers/Ministers for State/Deputy Ministers/Parliamentary Secretaries. Gujarat, Sachivalaya, Gandhinagar
- Principal Secretary, Gujarat, Sachivalaya, Gandhinagar
- Additional Principal Secretary, Industry and Mines Department, Sachivalaya, Gandhinagar
- Principal Secretary, Forest and Environment Dept; Sachivalaya, Gandhinagar
- Principal Secretary, Revenue Dept., Sachivalaya, Gandhinagar
- Principal Secretary, Panchayat Urban Housing and Rural Development Dept., Sachivalaya, Gandhinagar
- Secretary, Urban Development and Housing Development Dept., Sachivalaya, Gandhinagar
- All departments of Sachivalaya, Sachivalaya, Gandhinagar
- Principal Chief Conservator of Forests & HOFF, Aranya-Bhavan, Sector 10A, Gandhinagar (with request to inform respective offices).
- Principal Chief Conservator of Forests (Wildlife) Aranya-Bhavan, Sector 10A, Gandhinagar.
- Additional Principal Chief Conservator of Forests SF-2, Gujarat, Sachivalaya, Gandhinagar
- Development Commissioner, Gujarat, Gandhinagar for issuing circulars to all gram panchayats
- Managing Director, Nagarpalika, Gujarat, Gandhinagar for issuing circulars to all nagarpalikas and for implementation
- All Municipal Commissioners
- All Collectors/District Development Officers/Deputy Conservator Forests for implementation for issuing circulars to regional officers.
- All branches of Forest and Environment, Sachivalaya, Gujarat, Gandhinagar.
- Accountant General Rajkot/Ahmedabad.
- System Manager, Forest and Environment Department, Sachivalaya, Gandhinagar for displaying online.

~~SECRET~~
SUB DIVISIONAL M...
GANDHINAGAR

Forest and Environment Department

Enclosure to Resolution No. : PEN/2014/51/W dated 20-05-2016

Annexure – 5

Provisions for cutting of reserved trees and transportation

A-1 List of reserved trees:

Teak, Sisam, Mahuda, Kher (*Acacia catechu*) and Sandalwood are indicated as reserved trees.

A-2 Method of applying:

For obtaining permission for cutting of trees, applicant will have to apply online on e-portal and will have to give assurance of re-forestation of three times trees for which permission has been granted.

A-3 Technical opinion:

Within 30 days of receipt of application, Range Forest Officer will have to give technical opinion and upload it within 48 hours. For all opinions issued by Range Forest Officer, Assistant Conservator of Forests will conduct verification of 10% of the cases for which opinion has been issued.

A-4 Permission for cutting of trees:

Within 60 days of receipt of application, Deputy Conservator Forests will issue permission for cutting of trees and will have to inform applicant online and through SMS. In case, it is not possible to issue permission within this time limit, the applicant will be informed regarding the same by online and through SMS. If, no intimation is given to the applicant within 60 days, it will deemed that applicant has been given permission (deemed permission). In such cases, responsibility of the Deputy Conservator Forests will be fixed for delay without reasonable reasons.

A-5 Information regarding of cutting of trees by the applicant:

After obtaining permission / deemed permission, applicant will have to apply online for transit pass.

A-6 Transit Pass:

Within 30 days of receipt of application, the Forester will have to issue transit pass and upload its details.


PRANT OFFICER
&
SUB DIVISIONAL MEGISTRATE
GADCHINAGAR

A-7 Re-forestation:

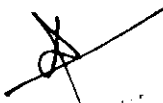
1. Reforestation of 3 times of trees for which permission /deemed permission has been obtained will have to be done within 1 year, and self-certification for the same will be displayed online on the portal by the applicant.
2. Verification: Within 60 days of display of details of reforestation by the applicant, related Range Forest Officer will verify the 100% reforestation activities and display the notes regarding the same online on the portal.
3. Cross-verification: Within 60 days of display of details of verification of 100% reforestation, related Assistant Conservator of Forests will verify the 10% cases selected randomly and display the notes regarding the same online on the portal.



A-8 Record maintenance:

Related Deputy Conservator Forests will maintain register and correspondence as shown in prescribed sample.

Gaurav Dahiya
Deputy Secretary
Forest and Environment Department
Government of Gujarat


PRANT
&
SUB DIVISIONAL
GANDHINAGAR

Forest and Environment Department

Enclosure to Resolution No. : PEN/2014/51/W dated 20-05-2016

Annexure – B

Provisions for cutting and transportation of unreserved trees and five trees, viz. Neem, Indigenous Babul, Kanji, Mango and Tamarind tree for cutting and transporting indicated in Annexure 5

B-1 List of unreserved trees:

Total 17 trees, viz. Banyan tree, Pipalo (*Ficus religiosa*), Timru (fruit tree), *Terminalia tomentosa* (sadam), Simado, *Prosopis senereria*, Kilai, Sevan, Biyo, Rohan, Dhavado, Kalam, Haldu, Myrobalan (Harde), Kadayo, Rohido, Rayan have been indicated as unreserved trees in the above-mentioned resolution.

B-2 Method of applying:

For obtaining permission for cutting of trees, applicant will have to apply online on e-portal, and will have to give assurance of re-forestation of two times trees for which permission has been sought.

B-3 Technical opinion:

For issuing permission for cutting of trees in areas indicated in Annexure-ka, competent authority will have to obtain technical opinion from Range Forest Officer.

On receipt of correspondence from competent authority issuing permission, Range Forest Officer will have to give technical opinion within 30 days, and upload it within 48 hours. If technical opinion is not issued within 30 days, it will be deemed that permission has been granted (deemed permission).

B-4 Permission for cutting of trees:

For 17 type of unreserved trees and 5 type of trees indicated in Annexure-ka, revenue officers indicated at para number 5 will be considered as competent authority.

For areas near the Forest, within 7 working days of receipt of technical opinion, the concerned officer will issue permission for cutting of trees and will have to inform applicant online and through SMS. If, no intimation is given to the


PRANT
SUB DIVISION
GANDHI

applicant within 7 days, it will be considered that applicant has been given deemed permission.

For areas indicated at para number 7, for cutting of Gaando-baaval (wild babul) and/or for making charcoal, the permission will be issued by Deputy Forest Conservator within 30 days and will have to inform applicant online and through SMS. If, no intimation is given to the applicant within 30 days, it will be considered that applicant has been given deemed permission.



B-5 Information regarding of cutting of trees by the applicant

After obtaining permission / deemed permission, applicant will have to apply online for transit pass.

B-6 Transit Pass:

1. Within 30 days of receipt of application, Forester will have to issue transit pass for areas indicated in Annexur-ka.
2. For areas upto 16 km from sanctuary and national park and 2 km from sea-shore as well as Kutch, Patan, Banaskantha, Mehsana, Surendranagar and Rajkot districts, permission will be given by Range Forest Officer within 30 days.
3. For areas other than forest areas, officer designated by competent authority/Talati cum Mantri will give transit pass within 30 days of receipt of online application.
4. The officer issuing permission for cutting of trees will have to display notes regarding issue of transit pass/certificate on the portal.
- 5.

B-7 Re-forestation:

1. Reforestation of 2 times of trees for which Permission /deemed permission has been obtained will have to be done within 1 year, and self-certification for the same will be displayed online on the portal by the applicant. No reforestation is required to be done for cutting of wild babul.

**PRANT OFFICER
&
SUB DIVISIONAL REGISTRAR
GANDHINAGAR**

Verification: Within 60 days of display of details of reforestation by the applicant, competent authority issuing permission will verify the 100% reforestation activities and display the notes regarding the same online on the portal.

3. Cross-verification: Within 60 days of display of details of verification of 100% reforestation, competent authority issuing permission will verify the 10% cases selected randomly and display the notes regarding the same online on the portal.

B-8 Record maintenance:

The competent authority issuing permission will maintain register and correspondence as shown in prescribed sample.

**Gaurav Dahiya
Deputy Secretary
Forest and Environment Department
Government of Gujarat**


**PRANT OFFICER
&
SUB DIVISIONAL MEGISTRATE
GANDHINAGAR**



Forest & Environment Department
Enclosure to Resolution No. : PEN/2014/51/W dated 20-05-2016

Annexure – C

Special Provisions for Neem, Indigenous Babul, Pongamia tree, Mango tree and Tamarind tree.

Vide Department's resolution dated 20-10-2015, it is necessary to obtain permission in under-mentioned areas for cutting and transportation of exempted trees, viz. Neem, Indigenous Babul, Pongamia tree, Mango tree and Tamarind tree.

- 1 Mangrove covered area, notified area, eco-sensitive area
- 2 Boundary of reserve forest, national park, sanctuary, sea shore, within 5 km in the area of boundary of desert
- 3 Area above 500 meter MSL (from sea shore)
- 4 Area within distance of 200 meter from National highway, State highway, district roads
- 5 The under mentioned talukas of Gujarat State – Kaparada, Dang, Vansda, Vyara, Uchchal, Songadh, Umarpada, Mandvi, Valod, Tilakwada, Dediypada, Saagbaara, Nizar, Kawant, PaviJetpur, ChotaUdepur, Naswadi, Sankheda, Jambughoda, Khanpur, DevgadhBariya, Garbada, Limkheda, Dahod, Jhalod, Fatepur, Morva (Hadaf), Halol, Ghoghamba, Kalol, Godhara, Sahera, Lunawada, Santrampur, Kadana, Khanpur, Virpur, Bhaayad, Maalpur, Dhansura, Modasa, Meghraj, Bhiloda, Vijaynagar, Khedbrahma, Mendarda, Daanta, Maliya, Talala, Una, Khambha, Dhari, Visavadar, Junagadh and Vanthali.


PRANT OFFICER
&
SUB DIVISIONAL MEGISTRATE
GANDHINAGAR

Gaurav Dahiya
Deputy Secretary
Forest and Environment Department
Government of Gujarat

સાદર રજુ.

ગાંધીનગર મહાનગરપાલિકા વિસ્તારમાં આવેલ ટી.પી-૪૮ (મોટેરા-કોટેશર) એફ.પી-૬૧ ના કબજેદારી મનોરમ્યા રીસોર્ટ એન્ડ હોટેલ પ્રા.લી. દ્વારા સદર પ્લોટ વિસ્તારમાં આવેલ અંદાજિત ૧૩૦ વૃક્ષોનું અનધિકૃત રીતે નિકાલ કરેલ છે.

સૌરાષ્ટ્ર વૃક્ષ છેદન ધારો-૧૯૫૧ (સી-૪૫ થી ૫૩) અંતર્ગતની જોગવાઈ અને વન અને પર્યાવરણ વિભાગનાં તા.૨૦/૦૫/૨૦૧૬ ના ઠરાવની જોગવાઈ (સી-૩૫ થી ૪૩) અન્વયે મહાનગરપાલિકા હદ વિસ્તારમાં બીન-અનામત વૃક્ષો નિકાલ કરવા માટે માન. મ્યુનિસિપલ કમિશનરશ્રી અથવા તેઓશ્રી દ્વારા અધિકૃત કરેલ અધિકારીશ્રીની મંજૂરી આવશ્યક છે. પરંતુ શ્રી મનોરમ્યા રીસોર્ટ એન્ડ હોટેલ પ્રા.લી દ્વારા કોઈ પણ પ્રકારની મંજૂરી મેળવ્યા સિવાય બીન અધિકૃત રીતે સદર પ્લોટ (ટી.પી-૪૮, એફ.પી-૬૧) માંથી વૃક્ષોનો નિકાલ કરેલ છે. જેના કોટા આ સાથે સામેલ છે (સી-૧ થી ૩૩). આમ ઉક્ત સંબંધી વિગત માન્ય રહે કબજેદારશ્રીને કારણ દર્શક નોટીસ પાઠવવાનો મુસદ્દો આ સાથે સામેલ છે, માન્ય રહે સહી થવા અથવા યોગ્યતા આદેશાર્થે રજુ.

સી.કે.કે. ક્રિજાલ

સી.કે.કે.કે. 16/12/2025

બાગાયત સુપરવાઇઝરશ્રી. 16/12/25

કચેરી અધિકારીશ્રી

બાગાયત અધિકારીશ્રી.

માન. નાયબ મ્યુનિસિપલ કમિશનરશ્રી,

16/02

માન. મ્યુનિસિપલ કમિશનરશ્રી,

PRANT OFFICER
&
SUB DIVISIONAL MEGISTRATE
GANDHINAGAR

COMMISSIONER'S DESK
NO : 2460
Inward Dt. 16.12.2025
Outward Dt. 16.12.2025

Most Respectfully Submitted,

Within the jurisdictional limits of the Gandhinagar Municipal Corporation, the occupier of T.P.-48 (Motera-Koteshwar), F.P.-61, namely Manormya Resort and Hotel Pvt. Ltd., has unauthorisedly removed approximately 130 trees situated within the said plot area.



Under the provisions of the Saurashtra Tree Felling Act, 1951 (Pages C-45 to C-53) and pursuant to the provisions of the Resolution dated 20/05/2016 of the Forest and Environment Department (Pages C-35 to C-43), prior approval of the Hon'ble Municipal Commissioner or an officer authorised by him is mandatory for the removal of non-reserved trees within the limits of the Municipal Corporation. However, Manormya Resort and Hotel Pvt. Ltd., without obtaining any kind of permission whatsoever, has unauthorisedly removed trees from the said plot (T.P.-48, F.P.-61). Photographs thereof are annexed herewith (Pages C-1 to C-33). Thus, the aforesaid entire particulars are respectfully submitted. A draft Show Cause Notice proposed to be issued to the occupier is enclosed herewith. The same is submitted

~~PRANT OFFICER
&
SUB DIVISIONAL MEGISTRATE
GANDHINAGAR~~



for approval and signature, or for such appropriate orders as may be deemed fit.

Clerk

Sr. Clerk


The Horticulture Supervisor,

The Office Superintendent,

The Horticulture Officer,

The Hon'ble Deputy Municipal Commissioner,

The Hon'ble Municipal Commissioner.


PRANT OFFICER
&
SUB DIVISIONAL MEGISTRATE
GANDHINAGAR



સાદર રજુ,

માન. નેશનલ ગ્રીન ટ્રિબ્યુનલ અમદાવાદ વિરમમાં પ્રકાશિત ન્યુઝને ધ્યાને લઈ તા.૧૧/૧૨/૨૦૨૪ ના પત્રથી ડિસ્ટ્રીક્ટ મેજિસ્ટ્રેટ ગાંધીનગરને એક કમિટી રચી તેઓને નોડલ એજન્સી તરીકે રહેવા સુચના આપવામાં આવેલ હતી. ડિસ્ટ્રીક્ટ મેજિસ્ટ્રેટ ગાંધીનગર દ્વારા તા.૧૬/૦૭/૨૦૨૫ ના રોજ તેઓની અધ્યક્ષતામાં એક કમિટીની રચના કરેલ હતી. જે નીચે કોષ્ટક મુજબનાં સભ્યોનો સમાવેશ થાય છે.

ક્રમ	નામ	શ્રેણી
૧	District Magistrate, Gandhinagar	Chairperson
૨	Representatives of Regional Officer, MoEF & CC	MEMBER
૩	Representatives of Principal Chief Conservator of Forests, Gujarat Government	MEMBER
૪	Representatives of Managing Director, Sebarmati Riverfront Development Corporation Ltd.	MEMBER
૫	Deputy Municipal Commissioner Gandhinagar Municipal Corporation	MEMBER
૬	Prant Officer, Gandhinagar	MEMBER

માન. ડિસ્ટ્રીક્ટ મેજિસ્ટ્રેટશ્રી દ્વારા રચાયેલી કમિટી, અમદાવાદ વિરમમાં પત્રકાર અને સ્થાનિક લોકો દ્વારા તા.૨૩/૦૭/૨૦૨૫ ના રોજ બપોરે ૧:૦૦ કલાકે સદર પ્લોટની રૂબરૂ મુલાકાત લીધી હતી, જેમાં સદર જગ્યા પરથી ગ્રડ નિકાલ થયેલ હોવાની પ્રારંભિક જાણકારી મળેલ હતી. જેના ક્ષેત્ર પેજ નં. સી-૭ થી સી-૫૭ પર સામેલ છે. ડિસ્ટ્રીક્ટ મેજિસ્ટ્રેટશ્રીનાં અધ્યક્ષ સ્થાને રચાયેલ કમિટીની સંયુક્ત વિઝીટ દરમિયાન સદર જગ્યા પરથી ગ્રડ કપાયેલ હોવાનું અને સદર પ્લોટ ગાંધીનગર મહાનગરપાલિકાના હદ વિસ્તારમાં આવતો હોવાનું માલુમ પડે છે. આ બનાવનું સ્થળ ગાંધીનગર મહાનગરપાલિકાની ટી.પી-૪૮, એફ.પી-૬૧ કે જેનો વિસ્તાર ૨,૧૦,૮૯૧ ચો.મી છે. જેના કબજેદાર મનોરમ્યા રીસોર્ટ & હોટલ પ્રા.લી છે. આ અંતર્ગત માન. નેશનલ ગ્રીન ટ્રિબ્યુનલે ગાંધીનગર મહાનગરપાલિકાને પત્ર ક્રમાંક NGT/W25/PUNE/664/2025 DL25/10/2025 ના પત્રથી જાણ કરેલ હતી. જે અન્વયે ગાંધીનગર મહાનગરપાલિકાની બાગાયત શાખા દ્વારા સદર પ્લોટમાં કપાયેલ વૃક્ષોના સર્વે માટે તા.૧૭/૧૦/૨૦૨૫ ના રોજ સ્થળ તપાસ કરતા માલુમ પડેલ કે, આ સદર ખાનગી જગ્યા પર લીમડો, કણજો, ગાંડો બાવળ, દેશી બાવળ જેવા વૃક્ષોનું છેદન થયેલ હશે જેના ક્ષેત્ર પેજ નં. સી-૬૫ થી ૯૭ પર સામેલ છે. સદર બનાવમાં કેટલા વૃક્ષ કપાયેલા છે તેનો આંકળો મેળવવા માટે ટી.પી-૪૮ એફ.પી-૬૧ નો સંપૂર્ણ વિસ્તાર ૨,૧૦,૮૯૧ ચો.મી નો સર્વે કરવા ગાંધીનગર મહાનગરપાલિકાને બાગાયત શાખા દ્વારા ત્રણ માણસની એક ટીમ એવી સાત ટીમ બનાવી સર્વે કરતા નીચેના કોષ્ટક મુજબ ગ્રડ નિકાલ થયા અંગેની જાણકારી મળેલ હતી જેના ક્ષેત્ર પેજ નં. સી-૯૯ થી સી-૭૦૭ પર સામેલ છે.

ટીમ નં	નિકાલ કરેલ વૃક્ષની સંખ્યા	ક્ષેત્ર સાથે પેજ નં
A	59	સી-૫૯૧ થી ૭૦૭
B	51	સી-૪૮૯ થી ૫૮૯
C	30	સી-૪૨૯ થી ૪૮૭

PRANT OFFICER
&
SUB DIVISIONAL MEGISTRATE
GANDHINAGAR

D	34	સી-૩૬૧ થી ૪૨૭
E	32	સી-૨૯૭ થી-૩૫૯
F	50	સી-૧૯૯ થી ૨૯૫
G	50	સી-૯૯ થી ૧૯૭
કુલ	306	

આમ ઉપરોક્ત સર્વે તથા રૂબરૂ સ્થળ તપાસમાં કપાયેલ યાડના આધારે અંદાજિત ૩૦૬ ઝાડ કપાયેલ હોવાનું માલુમ પડેલ છે. વધુમાં સદર સર્વે અન્વયે ગાંડા બાવળને ગણતરીમાં લીધેલ નથી, સદર માહિતી જે માન્ય રહે ગ્રાહ્ય રાખી ઘટંતી કાર્યવાહી કરવા અર્થે સદર રજુ.

સી.કોર્ક, *Trin*

કોર્ક *Trin*

બાગાયત સુપરવાઇઝરશ્રી, *MA*

કચેરી અધિકારીશ્રી, *B*

બાગાયત અધિકારીશ્રી, *AZ* 12.2.26

માન. નાયબ મ્યુનિસિપલ કમિશનરશ્રી, *SF*

16/02

માન. મ્યુનિસિપલ કમિશનરશ્રી, *18/4*

PRANT OFFICER
&
SUB DIVISIONAL MEGISTRATE
GANDHINAGAR

Most Respectfully Submitted,



The Hon'ble National Green Tribunal, taking cognizance of the news published in Ahmedabad Mirror, vide letter dated 11/12/2024, had instructed the District Magistrate, Gandhinagar to constitute a Committee and to act as the Nodal Agency. The District Magistrate, Gandhinagar, vide order dated 19/07/2025, constituted a Committee under his Chairmanship. The said Committee comprises the members as per the table below.

Sr. No.	Name	Designation
1	District Magistrate, Gandhinagar	Chairperson
2	Representative of the Regional Officer, Ministry of Environment, Forest and Climate Change (MoEF & CC)	Member
3	Representative of the Principal Chief Conservator of Forests, Government of Gujarat	Member
4	Representative of the Managing Director, Sabarmati Riverfront Development Corporation Ltd.	Member
5	Deputy Municipal Commissioner, Gandhinagar Municipal Corporation	Member
6	Prant Officer, Gandhinagar	Member

~~PRANT OFFICER~~
&
SUB DIVISIONAL MEGISTRATE
GANDHINAGAR



The Committee constituted by the Hon'ble District Magistrate, along with the journalist of Ahmedabad Mirror and local residents, carried out a physical inspection of the subject plot on 23/07/2025 at 1:00 p.m., during which preliminary information was received that trees had been removed from the said site. Photographs thereof are annexed at Page Nos. C-7 to C-57. During the joint visit of the Committee constituted under the Chairmanship of the Hon'ble District Magistrate, it was found that trees had been cut from the said site and that the said plot falls within the jurisdictional limits of the Gandhinagar Municipal Corporation. The place of occurrence of this incident is situated at T.P.-48, F.P.-61 of the Gandhinagar Municipal Corporation, having an area admeasuring 2,10,891 sq. mtrs., the occupier whereof is Manormya Resort & Hotel Pvt. Ltd. In this regard, the Hon'ble National Green Tribunal had issued directions to the Gandhinagar Municipal Corporation vide Letter No. NGT/W25/PUNE/664/2025 dated 25/10/2025. Pursuant thereto, upon site inspection carried out on 17/10/2025 by the Horticulture Branch of the Gandhinagar Municipal Corporation for the survey of the trees cut on the said plot, it was found that trees such as Neem, Kanjo, Gando Baval and Desi Baval had been felled on

~~OFFICER~~
&
SUB DIVISIONAL MEGISTRATE
GANDHINAGAR

the said private land. Photographs thereof are annexed at Page Nos. C-65 to C-97. For the purpose of ascertaining the number of trees cut in the said incident, the Horticulture Branch of the Gandhinagar Municipal Corporation constituted seven teams, each comprising three persons, to conduct a survey of the entire area of T.P.-48, F.P.-61 admeasuring 2,10,891 sq. mtrs. Upon conducting the survey, information regarding the removal of trees was obtained as per the table below, photographs whereof are annexed at Page Nos. C-99 to C-707.

Team No.	Number of Trees Removed	Page No. with Photographs
A	59	C-591 to C-707
B	51	C-489 to C-589
C	30	C-429 to C-487
D	34	C-361 to C-427
E	32	C-297 to C-359
F	50	C-199 to C-295
G	50	C-99 to C-197
Total	306	—

Thus, upon the basis of the aforesaid survey and physical site inspection, and on the basis of the cut stumps, it has been found that approximately 306 trees have been cut. Further, pursuant to the said survey,


 PRANT OFFICER
 &
 SUB DIVISIONAL MEGISTRATE
 GANDHINAGAR



Gando Baval trees have not been included in the enumeration. The aforesaid information is respectfully submitted for kind consideration and acceptance as valid, and for taking further necessary action accordingly.

Clerk

Sr. Clerk

The Horticulture Supervisor,



The Office Superintendent,

The Horticulture Officer,

The Hon'ble Deputy Municipal Commissioner,

The Hon'ble Municipal Commissioner.


FRONT OFFICER
&
SUB DIVISIONAL MEGISTRATE
GANDHINAGAR

	ગાંધીનગર મ્યુનિસિપલ કોર્પોરેશન	
	પંડિત દિનદયાળ ઉપાધ્યાય ભવન	
	કચ્છર સ્ટેશન પાછળ, સીક્ટર-૧૭, ગાંધીનગર-૩૮૨૦૧૬	
	ફોન નંબર-૦૭૯ ૨૩૨ ૨૦૪૪૦, ફેક્સ નંબર-૦૭૯ ૨૩૨ ૨૧૪૧૯ Email: gmcbgandhinagar@gmail.com	

ક્રમાંક : ગાં.મ.ન.પા./બાગાયત શાખા/કા.નં-૧૪૦/ ૬૧૬૪ /૨૦૨૬. તા. ૧૦/૦૨/૨૦૨૬
૦૩


પ્રતિ,
શ્રી મનોરમ્યા રીસોર્ટ એન્ડ હોટલ પ્રા.લી.
G-૫૨, બાલેશ્વર સ્વેર,
ઇસ્ક્રોન મંદિર સામે,
સેટેલાઇટ, એસ.જી હાઇ-વે,
અમદાવાદ-૩૮૦૦૧૫




વિષય :- વૃક્ષ ઉદન બાબત.



ઉપરોક્ત વિષય અન્વયે જણાવવાનું કે ગાંધીનગર મહાનગરપાલિકા હદ વિસ્તારમાં આવેલ ટી.પી-૪૮ એફ.પી-૬૧ આપનાં કબજા હેઠળનાં શ્રી મનોરમ્યા રીસોર્ટ એન્ડ હોટલ પ્રા.લી. ના પ્લોટમાં બિન પરવાનગી વૃક્ષો કપાયા હોવાની જાણ થયેલ છે. જે અન્વયે ગાંધીનગર મહાનગરપાલિકાની બાગાયત શાખા દ્વારા સ્થળ તપાસ કરી સર્વે કરતા સદર જગ્યા પર કુલ ૩૦૬ વૃક્ષ કપાયેલ હોવાનું માલુમ પડેલ છે. જે અન્વયે કપાયેલ પ્રત્યેક વૃક્ષ ટીક રૂ. ૨૫૦૦૦ (પચીસ હજાર પુરા) અને કપાયેલ વૃક્ષના બમણા વૃક્ષ કબજેદારશ્રીની માલિકીના પ્લોટમાં ઉભેરી અત્રેની સાખાને દર ૬ મહિનો તેની જાળવણી અંગેના આદેશ પુરાવા આપવાના રહેશે. આ મુજબ સદર પ્લોટમાં કુલ ૩૦૬ ઝડ કપાયા હોવાથી ૧ ઝડના રૂ. ૨૫૦૦૦/- લેખે ૩૦૬ ઝડના ૩૦૬ x ૨૫૦૦૦ = રૂ. ૭૬,૫૦,૦૦૦/- (એતેર લાખ પચાસ હજાર પુરા) દિન-૭ માં અત્રેની સાખાએ જમા કરાવવાના રહેશે અને કપાયેલ ૩૦૬ ઝડના બમણા એટલે કે ૩૦૬ ઝડ x ૨ = ૬૧૨ ઝડ વાવવાના રહેશે. જે આપશ્રીની જાણ સારૂ.

માન. મ્યુનિસિપલ કમિશનરશ્રીની
તા. /૦૨/૨૦૨૬ ના રોજ નોંધ પર મળેલ
મંજુરી અનુસાર


નાયબ મ્યુનિસિપલ કમિશનર
ગાંધીનગર મહાનગરપાલિકા

Received



PRANT OFFICER
&
SUB DIVISIONAL MEGISTRATE
GANDHINAGAR

	ગાંધીનગર મ્યુનિસિપલ કોર્પોરેશન	
	પંડિત દિનેશ્વર ઉપાધ્યાય ભવન	
	ક્રાઇમ સ્ટેશન પાછળ, સેક્ટર-૧૭, ગાંધીનગર-૩૮૨૦૧૭	
	ફોન નંબર-૦૭૯ ૨૩૨ ૨૦૪૪૦, ફેક્સ નંબર-૦૭૯ ૨૩૨ ૨૧૪૧૯	
Email: gmc@gandhinagar@gmail.com		
ક્રમાંક : ગા.મ.ન.પા./બાગાયત શાખા/ક્ર.નં-૧૪૦/		તા. /૦૪/૨૦૨૬

પ્રતિ
શ્રી મનોરાયા રીસોર્ટ એન્ડ હોટલ પ્રા.લી.
G-F/2, બાલેશ્વર સ્ક્વેર,
ઇન્ડિયન મંદિર સામે,
મેટેલાઇટ, એસ.જી હાઇ-વે,
અમદાવાદ-૩૮૦૦૧૫

વિષય :- વૃક્ષ ઉદન બાબત.

સ્મૃતિ પત્રક-૧

ઉપરોક્ત વિષય અન્વયે જણાવવાનું કે ગાંધીનગર મહાનગરપાલિકા ક્ષેત્ર વિસ્તારમાં આવેલ ટી.પી-૪૮ એફ.પી-૬૧ આપનાં કબજા હેઠળનાં શ્રી મનોરાયા રીસોર્ટ એન્ડ હોટલ પ્રા.લી ના પ્લોટમાં બિન પરવાનગી વૃક્ષો કપાયા હોવાની જાણ થયેલ છે. જે અન્વયે ગાંધીનગર મહાનગરપાલિકાની બાગાયત શાખા દ્વારા સ્થળ તપાસ કરી સર્વે કરતા સદર જગ્યા પર કુલ ૩૦૬ વૃક્ષો કપાયેલ હોવાનું માલુમ પડેલ છે. જે અન્વયે કપાયેલ પ્રત્યેક વૃક્ષ દીઠ રૂ. ૨૫૦૦૦ (પચીસ હજાર પુરા) અને કપાયેલ વૃક્ષના બમણા વૃક્ષ કબજેદારશ્રીની માલિકીના પ્લોટમાં ઉભેરી અત્રેની શાખાને દર ૬ મહિને તેની જાળવણી અંગેના આધાર પુરાવા આપવાના રહેશે આ મુજબ સદર પ્લોટમાં કુલ ૩૦૬ વૃક્ષો કપાયા હોવાથી ૧ વૃક્ષના રૂ. ૨૫૦૦૦/- લેખે ૩૦૬ વૃક્ષના ૩૦૬ x ૨૫૦૦૦ = રૂ. ૭૬,૫૦,૦૦૦/- (એતેર લાખ પચાસ હજાર પુરા) દિન-૭ માં અત્રેની શાખાએ જમા કરાવવાનાં રહેશે અને કપાયેલ ૩૦૬ વૃક્ષના બમણા એટલે કે ૩૦૬ વૃક્ષ x ૨ = ૬૧૨ વૃક્ષ વાવવાના રહેશે જે આપશ્રીની જાણ સારું.



માન. મ્યુનિસિપલ કમિશનરશ્રીની
તા. ૦૮/૦૪/૨૦૨૬ ના રોજ નોંધ પર મળેલ
મંજૂરી અનુસાર

નાયબ મ્યુનિસિપલ કમિશનર
ગાંધીનગર મહાનગરપાલિકા

૦/૮
(M/P)

PRATT OFFICER
SUB DIVISIONAL MEDICINATE
GANDHINAGAR

Received
P. G. Law
126.

	ગાંધીનગર મ્યુનિસિપલ કોર્પોરેશન	
	પડિતદિનદયાળઉપાધ્યાયસલ્લન	
	કાયરસ્ટેશનપાછળ, સેક્ટર-૧૭, ગાંધીનગર-૩૮૨૦૧૬	
	ફોનનંબર-૦૭૯૨૩૨૨૦૪૪૦, ફેક્સનંબર-૦૭૯૨૩૨૨૧૪૧૯	
	Email: gmcc@gandhinagar@gmail.com	

ક્રમાંક : ગાં.મ.ન.પા./બાગાયત શાખા/ ફા.નં-૧૪૦/ ૨૦૨૬.
૧૩૧૦૧

તા. ૩૦/૦૫/૨૦૨૬

પ્રતિ,
શ્રી મનોરમ્યા રીસોર્ટ એન્ડ હોટલ પ્રા.લી.
G-F/2, બાલેશ્વર સ્ક્વેર,
ઇસ્કોન મંદિર સામે,
સેટેલાઇટ, એસ.જી હાઇ-વે,
અમદાવાદ-૩૮૦૦૧૫

વિષય : વૃક્ષ છેદન બાબત.

સંદર્ભ : ૧) ગાં.મ.ન.પા./બાગાયત શાખા/ફા.નં.-૧૪૦/૬૧૬૪/૨૦૨૬, ૦૫/૦૩/૨૦૨૬

૨) ગાંધીનગર મહાનગરપાલિકાનો ૦૮/૦૪/૨૦૨૬નો સ્મૃતિપત્ર

૩) મનોરમ્યા રીસોર્ટ એન્ડ હોટલ પ્રા.લી.નો તા.૨૨/૦૧/૨૦૨૬ નો પત્ર

ગાંધીનગર મહાનગરપાલિકાના હદ વિસ્તારમાં આવેલ TP-48, FP-61 નાં કબજેદારશ્રી મનોરમ્યા રીસોર્ટ એન્ડ હોટલ પ્રા.લી.ના પ્લોટમાં બિનપરવાનગી વૃક્ષો કપાયા હોવાની જાણ થયેલ છે. જે અન્વયે ગાંધીનગર મહાનગરપાલિકાની બાગાયત શાખા દ્વારા સ્થળ તપાસ કરી સર્વે કરતા સદર જગ્યા પર કુલ ૩૦૬ વૃક્ષ કપાયેલ હોવાનું માલુમ પડેલ છે. જે અન્વયે પ્રત્યેક કપાયેલ વૃક્ષ દીઠ રૂ.૨૫,૦૦૦ અને કપાયેલ વૃક્ષના બમણા વૃક્ષ કબજેદારશ્રીની માલિકીના પ્લોટમાં ઉછેરી અત્રેની શાખાને દર ૬ મહીને તેની જાળવણી અંગેના આધાર પુરાવા આપવાના રહેશે. આ મુજબ સદર પ્લોટમાં કુલ ૩૦૬ વૃક્ષ કપાયા હોવાથી એક વૃક્ષના રૂ. ૨૫,૦૦૦ લેખે કુલ રૂ. ૭૬,૫૦,૦૦૦ દિન-૭ માં અત્રેની શાખાએ જમા કરાવવા અને ૩૦૬ વૃક્ષના બમણા ૬૧૨ વૃક્ષ વાવવા ઉપરોક્ત સંદર્ભદર્શિત પત્ર અન્વયે આપશ્રીને જાણ કરેલ હતી.

જે અન્વયે આપશ્રીએ મનોરમ્યા રીસોર્ટ એન્ડ હોટલ પ્રા.લી.ની માલિકીની જમીનમાં ૬૧૨ (અંકે છસો બાર) ઝડ વાવી તે અંગેના આધાર-પુરાવા અત્રે રજુ કરવા આપશ્રીને જણાવવામાં આવે છે. વધુમાં દિન-૫ માં રૂ. ૭૬,૫૦,૦૦૦ ગાંધીનગર મહાનગરપાલિકા ખાતે જમા કરાવવાનાં રહેશે.

માન. મ્યુનિસિપલ કમિશનરશ્રીની
તા. ૧૦/૫/૨૦૨૬ ના રોજ નોંધ પર મળેલ
મંજૂરી અનુસાર

નાયબ મ્યુનિસિપલ કમિશનર
ગાંધીનગર મહાનગરપાલિકા

PRANT OFFICER
&
SUB DIVISIONAL MEGISTRATE
GANDHINAGAR

GANDHINAGAR MUNICIPAL CORPORATION

Pandit Deendayal Upadhyay Bhavan
 Behind Fire Station, Sector-17, Gandhinagar - 382016
 Phone No.: 079-23220440, Fax No.: 079-23221418
 Email: gmc8gandhinagar@gmail.com

No.: G.M.C./Horticulture Branch/File No.-140/ /2026 Date: 05/03/2026




To,
 M/s. Manormya Resort and Hotel Pvt. Ltd.
 G.F./2, Baleshwar Square,
 Opp. Iscon Temple,
 Satellite, S.G. Highway,
 Ahmedabad - 380015.

Subject: Regarding Tree Felling.**Reminder Memorandum - I**

With reference to the above subject, it is hereby informed that information has been received regarding unauthorised felling of trees in the plot bearing T.P.-48, F.P.-61 situated within the limits of the Gandhinagar Municipal Corporation and under the possession of M/s. Manormya Resort and Hotel Pvt. Ltd. Pursuant thereto, upon site inspection and survey conducted by the Horticulture Branch of the Gandhinagar Municipal Corporation, it has been found that a total of 306 trees have been cut at the said site.

Accordingly, in respect of each tree cut, an amount of Rs. 25,000/- (Rupees Twenty-Five Thousand Only) per

BRANCH OFFICER
 &
SUB DIVISIONAL REGISTRAR
GANDHINAGAR



tree shall be payable, and the occupier shall plant and nurture twice the number of the trees cut on a plot owned by the occupier and shall submit supporting documentary evidence regarding their maintenance to this Branch every six months. Thus, as a total of 306 trees have been cut on the said plot, an amount of Rs. 25,000/- per tree, i.e., $306 \times 25,000 = \text{Rs. } 76,50,000/-$ (Rupees Seventy-Six Lakh Fifty Thousand Only), shall be deposited with this Branch within 7 days. Further, twice the number of the 306 trees cut, i.e., $306 \text{ trees} \times 2 = 612 \text{ trees}$, shall be planted. The above is for your information.

As per the approval granted by the Hon'ble Municipal Commissioner on the note dated 08/04/2026.

Sd/-
Illegible
Deputy Municipal Commissioner
Gandhinagar Municipal Corporation


PRANT OFFICER
&
SUB DIVISIONAL MEGISTRATE
GANDHINAGAR

GANDHINAGAR MUNICIPAL CORPORATION

Pandit Deendayal Upadhyay Bhavan

Behind Fire Station, Sector-17, Gandhinagar - 382016

Phone No.: 079-23220440, Fax No.: 079-23221418

Email: gmc8gandhinagar@gmail.com


No.: G.M.C./Horticulture Branch/File No.-140/ /2026 Date: /04/2026



To,
M/s. Manormya Resort and Hotel Pvt. Ltd.
G.F./2, Baleshwar Square,
Opp. Iscon Temple,
Satellite, S.G. Highway,
Ahmedabad - 380015.

Subject: Regarding Tree Felling.**Reminder Memorandum - I**

With reference to the above subject, it is hereby informed that information has been received regarding unauthorised felling of trees in the plot bearing T.P.-48, F.P.-61 situated within the limits of the Gandhinagar Municipal Corporation and under the possession of M/s. Manormya Resort and Hotel Pvt. Ltd. Pursuant thereto, upon site inspection and survey conducted by the Horticulture Branch of the Gandhinagar Municipal Corporation, it


PRANT OFFICER has been found that a total of 306 trees have been cut at the said
&
SUB DIVISIONAL MEGISTRATE
GANDHINAGAR site.

Accordingly, in respect of each tree cut, an amount of Rs. 25,000/- (Rupees Twenty-Five Thousand Only) per tree shall be payable, and the occupier shall plant and nurture twice the number of the

trees cut on a plot owned by the occupier and shall submit supporting documentary evidence regarding their maintenance to this Branch every six months. Thus, as a total of 306 trees have been cut on the said plot, an amount of Rs. 25,000/- per tree, i.e., $306 \times 25,000 = \text{Rs. } 76,50,000/-$ (Rupees Seventy-Six Lakh Fifty Thousand Only), shall be deposited with this Branch within 7 days. Further, twice the number of the 306 trees cut, i.e., $306 \text{ trees} \times 2 = 612 \text{ trees}$, shall be planted. The above is for your information.

As per the approval granted by the Hon'ble Municipal Commissioner on the note dated 08/04/2026.

Sd/-

Illegible

Deputy Municipal Commissioner
Gandhinagar Municipal Corporation


SUB DIVISIONAL REGISTRAR
GANDHINAGAR

GANDHINAGAR MUNICIPAL CORPORATION

Pandit Deendayal Upadhyay Bhavan
 Behind Fire Station, Sector-17, Gandhinagar - 382016
 Phone No.: 079-23220440, Fax No.: 079-23221418
 Email: gmc8gandhinagar@gmail.com

No.: G.M.C./Horticulture Branch/File No.-140/13505/2025 Date: 30/05/2026



To,
 M/s. Manormya Resort and Hotel Pvt. Ltd.
 G.F./2, Baleshwar Square,
 Opp. Iscon Temple,
 Satellite, S.G. Highway,
 Ahmedabad - 380015.

Subject: Regarding Tree Felling.

- Reference:** 1. No. G.M.C./Horticulture Branch/File No.-
 140/6164/2026 Dated 05/03/2026.
 2. Reminder letter of Gandhinagar Municipal
 Corporation dated 08/04/2025
 3) Letter of Manoraya Resort & Hotel Pvt. Ltd.
 dated 22/01/2026


With reference to the above subject, it is hereby informed that information has been received regarding unauthorised felling of trees in the plot bearing T.P.-48, F.P.-61 situated within the limits of the Gandhinagar Municipal Corporation and under the possession of M/s. Manormya Resort and Hotel Pvt. Ltd. Pursuant thereto, upon site inspection and survey conducted by the Horticulture Branch of the Gandhinagar Municipal Corporation, it has been found that a total of 306 trees have been cut at the said site.

**PRANT OFFICER
 &
 SUB DIVISIONAL REGISTRAR
 GANDHINAGAR**

Accordingly, in respect of each tree cut, an amount of Rs. 25,000/- (Rupees Twenty-Five Thousand Only) per tree shall be payable, and the occupier shall plant and nurture twice the number of the trees cut on a plot owned by the occupier and shall submit supporting documentary evidence regarding their maintenance to this Branch every six months. Thus, as a total of 306 trees have been cut on the said plot, an amount of Rs. 25,000/- per tree, i.e., $306 \times 25,000 = \text{Rs. } 76,50,000/-$ (Rupees Seventy-Six Lakh Fifty Thousand Only), shall be deposited with this Branch within 7 **days**. Further, twice the number of the 306 trees cut, i.e., $306 \text{ trees} \times 2 = 612 \text{ trees}$, shall be planted As per the above referenced letter.

Therefore, you are hereby informed to submit evidence/proof for planting 612 (six hundred twelve) trees on the land owned by Manoraya Resort & Hotel Pvt. Ltd. A deposit of Rs. 76,40,000 must be made at Gandhinagar Municipal Corporation within 5 days.

As per the approval granted by the Hon'ble Municipal Commissioner on the note dated ___/05/2026.


 PRANT OFFICER
 &
 SUB DIVISIONAL MEGISTRATE
 GANDHINAGAR

Sd/-
 Illegible
 Deputy Municipal Commissioner
 Gandhinagar Municipal Corporation



કલેક્ટર અન ઝિલ્લા મજિસ્ટ્રેટના કચરા

ઝિલ્લા સેવા સદન, જી.પી.ઓ.ની બાજુમાં, સેક્ટર-૧૧, ગાંધીનગર

ફોન નં. (૦૭૯) ૨૩૨૫૯૧૮૩, ફેક્સ નં. ૨૩૨૫૯૦૪૦, ૨૩૨૫૨૩૨૮ E-mail :dc-collector-gnr@gujarat.gov.in

ડીસી/એન.જી.ટી/વશી. ૬૪૪૮ /૨૦૨૫

તા. ૨૮/૦૫/૨૦૨૬

પતિ,

અધ્યક્ષ મ્યુનિસિપલ કમિશનરશ્રી

ગાંધીનગર મહાનગરપાલિકા



વિષય:- નેશનલ ગ્રીન ટ્રીબ્યુનલ, વેસ્ટન ઝોન બેંચ, પુણે સમક્ષ ચાલતાં કેસ નં. ૨૦૮/૨૦૨૪ ના કામે નામ. ટ્રીબ્યુનલનાં આદેશ મુજબ થયેલ કાર્યવાહીની વિગતો મોકલી આપવા બાબત.

ઉપરોક્ત વિષય અન્વયે જણાવવાનું કે, અમદાવાદ મિરર સમાચાર પત્ર ના તા. ૨૦/૦૯/૨૦૨૪

ના અંકમાં પ્રસિદ્ધ થયેલ અમદાવાદના બાયો ડાયવર્સિટી પાર્કની યોજના માટે કોટેશ્વરમાં આવેલ જંગલમાં સેક્ટર વૃક્ષો કાપવાનો ભય અન્વયે લેખ છાપવામાં આવેલ હતો. જેના અનુસંધાને નેશનલ ગ્રીન ટ્રીબ્યુનલ, વેસ્ટન ઝોન બેંચ, પુણે ખાતે કેસ નં. ૨૦૮/૨૦૨૪ દાખલ થયેલ છે. ઝિલ્લા મેજિસ્ટ્રેટશ્રી, ગાંધીનગરને આ કામે નોડલ એજન્સી તરીકે નિમવામાં આવેલ છે. ટ્રીબ્યુનલ સમક્ષ આ કેસની આગામી સુનાવણી તા. ૦૪/૦૬/૨૦૨૪ ના રોજ નિયત કરવામાં આવેલ છે.

આ કામે નામ. ટ્રીબ્યુનલના તા. ૧૦/૦૨/૨૦૨૬ ના હુકમની વિગતે મે. કલેક્ટર સાહેબશ્રીને આગામી મુદત પહેલાં એફીડેવિટ ફાઈલ કરવાની રહેતી હોઈ નીચે મુજબની માહિતી આજે જ ઉલટ ટપાલે મોકલી આપવા વિનંતી છે.

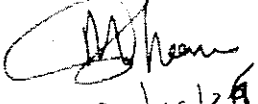
- (૧) નેશનલ ગ્રીન ટ્રીબ્યુનલ સમક્ષ દાખલ થયેલ કેસના કામે સમાચાર પત્રમાં પ્રસિદ્ધ થયેલ અહેવાલના અનુસંધાને આપના દ્વારા થયેલ તમામ કાર્યવાહીની તારીખવાર વિગતો મોકલી આપવી.
- (૨) આ કામે આપના દ્વારા કેટલી વખત સર્વે કરવામાં આવ્યો અને તે કઈ કક્ષાના અધિકારીઓની હાજરીમાં થયો તેની નામ અને હોદ્દા જોગ માહિતી આપવી.
- (૩) આપના દ્વારા જો કોઈ સર્વે કરવામાં આવેલ હોય તો કેટલા ઝાડ કાપવામાં આવેલ છે તેની સંખ્યા જણાવવી. (કઈ જાતના કેટલાં વૃક્ષો કપાયા છે તેના પ્રેકઅપ સાથે વિગતવાર માહિતી આપવી)
- (૪) જે વૃક્ષો કાપવામાં આવેલ છે તે કાપવા માટે ગાંધીનગર મહાનગરપાલિકાના સક્ષમ અધિકારીશ્રી દ્વારા કોઈ પરવાનગી આપવામાં આવેલ હોય તો તેની વિગતો આપવી.
- (૫) આ કામે જવાબદાર ઈસમો સામે આપના દ્વારા સૌરાષ્ટ્ર વૃક્ષ છેદન (શિક્ષા કરવા બાબતનો) અધિનિયમ-૧૯૫૧ ની કલમ -૩ હેઠળ કોઈ કાર્યવાહી કરવામાં આવેલ હોય તો તેની વિગતો.
- (૬) આ કામે જવાબદાર ઈસમો સામે કોઈ દંડ કરવામાં આવેલ હોય તો તે ભરપાઈ કર્યાની વિગત. /ભરપાઈ ન થયેલ હોય તો વસૂલાત માટે આપના દ્વારા કરવામાં આવેલ કાર્યવાહીની વિગત.

PRANT OFFICER

&
SUB DIVISIONAL MEGISTRATE
GANDHINAGAR

(૭) આ કામે જવાબદાર હિસાબોને પૂરા ઉછેર કરવા જાણવેલ હોય તો તે મુજબ અમલવારી થયેલ છે કે કેમ? કાનૂનના અંગે પૂછી વાળવામાં આવેલ છે? આપના કોઈ જવાબદાર અધિકારીથી દ્વારા તેની સુચવવાની ખરાબ કરવામાં આવેલ છે કે કેમ? તે પેકી હાલમાં કેટલા પૂછો અસ્તિત્વમાં (જીવંત અવસ્થામાં) છે તેની વિગતો ચકાસીને મોકલી આપવી.





29/05/20

(એન.આર.શર્મા)

અધિક જિલ્લા મેજિસ્ટ્રેટ,

ગાંધીનગર



PRANT OFFICER

&

SUB DIVISIONAL MEGISTRATE
GANDHINAGAR

**OFFICE OF THE COLLECTOR AND DISTRICT
MAGISTRATE**

District Seva Sadan, Beside G.P.O., Sector-11, Gandhinagar
Tel. No. (079) 23259183, Fax Nos. 23259040, 23252328
E-mail: dc-collector-gnr@gujarat.gov.in



No. DC/NGT/Vanshi/6448/2025


Date: 29/05/2026


To,
The Deputy Municipal Commissioner,
Gandhinagar Municipal Corporation.

Subject: Submission of details of action taken pursuant to the orders of the Hon'ble Tribunal in connection with Case No. 208/2024 pending before the National Green Tribunal, Western Zone Bench, Pune.

With reference to the above subject, it is to state that an article was published in the issue dated 20/09/2024 of the Ahmedabad Mirror newspaper regarding apprehensions of indiscriminate cutting of trees in the forest situated at Koteshwar for the Biodiversity Park project of Ahmedabad. Pursuant thereto, Case No. 208/2024 has been instituted before the National Green Tribunal, Western Zone Bench, Pune. The District Magistrate, Gandhinagar has been appointed as the Nodal Agency in the said matter. The next hearing of the said case before the Tribunal has been scheduled on 04/06/2026.

In the said matter, as an Affidavit is required to be filed by the Hon'ble Collector before the next date


PRANT OFFICER
&
SUB DIVISIONAL MEGISTRATE
GANDHINAGAR



of hearing in compliance with the order dated 10/02/2026 passed by the Hon'ble Tribunal, you are requested to furnish the following information by return post today itself.

(1) To furnish date-wise details of all actions undertaken by your office pursuant to the report published in the newspaper in connection with the case filed before the National Green Tribunal.

(2) To state how many surveys were conducted by your office in the said matter and under the presence of officers of which rank the same were conducted, along with their names and designations.

(3) If any survey has been conducted by your office, to state the number of trees that have been cut. (Detailed information may be furnished, including a species-wise break-up indicating the number of trees cut of each variety.)

(4) Whether any permission had been granted by the competent officer of the Gandhinagar Municipal Corporation for felling the said trees; if so, to furnish the details thereof.

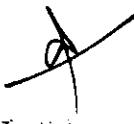

PRANT OFFICER
&
SUB DIVISIONAL MEG
GANDHINAGAR

(5) Whether any action has been taken by your office against the persons responsible in the said matter under Section 3 of the Saurashtra Tree Felling (Punishment) Act, 1951; if so, to furnish the details thereof.

(6) If any penalty has been imposed upon the persons responsible in the said matter, to furnish the details regarding payment thereof; and if the same has not been paid, to furnish details of the action undertaken by your office for recovery thereof.

(7) If the persons responsible in the said matter have been directed to undertake plantation and nurturing of trees, whether such directions have been complied with; at which location the trees have been planted; whether the veracity thereof has been verified by any responsible officer of your office; and, out of such trees, how many are presently in existence (in a living condition), after due verification, and to furnish the details thereof.

Sd/-
Illegible
(N.R. Sharma)
Additional District Magistrate,
Gandhinagar.


 PRANT OFFICE
 &
 SUB DIVISIONAL
 GANDHINAGAR



ગાંધીનગર મ્યુનિસિપલ કોર્પોરેશન

પંડિત દિનદયાળ ઉપાધ્યાય ભવન,
ફાયર સ્ટેશન પાછળ, સેક્ટર-૧૭, ગાંધીનગર - ૩૮૨૦૧૬
ફોન નંબર-૦૭૯ ૨૩૨ ૨૦૪૪૦, ફેક્સ નંબર-૦૭૯ ૨૩૨ ૨૧૪૧૯
Email : gmc8gandhinagar@gmail.com

ક્રમાંક:ગાં.મ.ન.પા./બાગાયત શાખા/ફા.ન. / ૧૩૫૦૪ / ૨૦૨૬,

તા. ૩૦/૦૧/૨૦૨૬

પ્રતિ,
અધિક ગ્રહા મેજિસ્ટ્રેટશ્રી,
કલેક્ટર અને ગ્રહા મેજિસ્ટ્રેટની કચેરી,
ગ્રહા સેવા સદન, જી.પી.ઓની બાજુમાં સેક્ટર-૧૧
ગાંધીનગર.

વિષય:- નેશનલ ગ્રીન ટ્રીબ્યુનલ, વેસ્ટ ઝોન બેંચ પુણે સમક્ષ ચાલતા કેસ નંબર ૨૦૮/૨૦૨૪ પરત્વે માહિતી મોકલી આપવા બાબત.

સંદર્ભ:- ૧. આપના તા. ૨૯/૦૫/૨૦૨૬ના પત્ર ક્રમાંક: ડીસી/ એનજીટી/૫૧ી ૬૪૪૮ / ૨૦૨૫

શ્રીમાન,

ઉપરોક્ત વિષય અન્વયે આપના ઉક્ત સંદર્ભ (૧)ના પત્ર અન્વયે આપશ્રી દ્વારા માંગ્યા મુજબની માહિતી નીચે કોષ્ટકમાં દર્શાવ્યા પ્રમાણે ધ્યાને લેવા આપશ્રીને વિનંતી છે.

મુદ્દા (૧)	નેશનલ ગ્રીન ટ્રીબ્યુનલ સમક્ષ દાખલ થયેલ કેસના કામે સમાચર પત્રમાં પ્રસિદ્ધ થયેલ અહેવાલના અનુસંધાને આપના દ્વારા થયેલ તમામ કાર્યવાહીની તારીખ વાર વિગત મોકલી આપવી.	
માહિતી:		
	તારીખ	કરેલ કાર્યવાહીની વિગત
	તા. ૨૩/૦૭/૨૦૨૫	ગ્રહા મેજિસ્ટ્રેટ, ગાંધીનગર દ્વારા રચાયેલ કમીટીના સભ્ય તરીકે સદર જગ્યાની મુલાકાત કરી. જે અન્વયે સદર સ્થળ પર ઝાડ નિકાલ કર્યાની બાબત જણાઈ આવી
	તા. ૧૭/૧૦/૨૦૨૫	ગાંધીનગર મહાનગરપાલિકાની બાગાયત શાખા દ્વારા સદર સ્થળની સ્થળ તપાસ કરતા સદર જગ્યા પરથી લીમડો, કણજો, દેશી બાવળ, ગાંડો બાવળ જેવા વૃક્ષોનું નિકેદન થયેલ હશે તેમ જણાયું.
	તા. ૧૬/૧૨/૨૦૨૫	M/s Manoramya Resort and Hotel Private Limited ને સૌરાષ્ટ્ર વૃક્ષ છેદન ધારો ૧૯૫૧ અંતર્ગતની જોગવાઈ અને વન અને પર્યાવરણ વિભાગના તા. ૨૦/૦૫/૨૦૧૬ના ઠરાવ ક્રમાંક: પીઈએન/૨૦૧૪/૫૧/W ની જોગવાઈ ધ્યાને લઈ તા. ૧૬/૧૨/૨૦૨૫ના પત્ર ક્રમાંક: ગાં.મ.ન.પા/ બાગાયત શાખા/ ફા.ન. ૧૪૦/ ૨૬૮૧૭/ ૨૦૨૫ થી કારણ દર્શક નોટીસ આપેલ હતી.
	તા. ૦૩/૦૧/૨૦૨૬	અત્રેની તા. ૧૬/૧૨/૨૦૨૫ની નોટીસ પરત્વે પ્રતિભાવ ન મળતા અત્રેના તા. ૦૩/૦૧/૨૦૨૬ના પત્રથી પુનઃ M/s Manoramya Resort and Hotel Private Limited ને સૌરાષ્ટ્ર વૃક્ષ છેદન ધારો ૧૯૫૧ અંતર્ગતની જોગવાઈ અને વન

PRANT OFFICER

&
SUB DIVISIONAL MEGISTRATE
GANDHINAGAR



		અને પર્યાવરણ વિભાગના તા. ૨૦/૦૫/૨૦૧૬ના ઠરાવ ક્રમાંક: પીઈએન/૨૦૧૪/૫૧/W ની જોગવાઈ ધ્યાને લઈ તા. ૦૩/૦૧/૨૦૨૬ ના પત્ર ક્રમાંક: ગાં.મ.ન.પા/ બાગાયત શાખા/ ફા.ન. ૧૪૦/ ૩૦૨/ ૨૦૨૬ થી કારણ દર્શક નોટીસ/સ્મૃતિ-પત્ર પાઠવેલ	
તા. ૧૭/૦૧/૨૦૨૬		અત્રેની તા. ૧૬/૧૨/૨૦૨૫ની નોટીસ અને તા. ૦૩/૦૧/૨૦૨૬ની નોટીસ/ સ્મૃતિપત્ર પરત્વે પ્રતિભાવ ન મળતા અત્રેના તા. ૧૭/૦૧/૨૦૨૬ના પત્રથી પુનઃ M/S Manoramya Resort and Hotel Private Limited ને સૌરાષ્ટ્ર વૃક્ષ છેદન ધારો ૧૯૫૧ અંતર્ગતની જોગવાઈ અને વન અને પર્યાવરણ વિભાગના તા. ૨૦/૦૫/૨૦૧૬ના ઠરાવ ક્રમાંક: પીઈએન/૨૦૧૪/૫૧/W ની જોગવાઈ ધ્યાને લઈ ૧૭/૦૧/૨૦૨૬ ના પત્ર ક્રમાંક: ગાં.મ.ન.પા/ બાગાયત શાખા/ ફા.ન. ૧૪૦/ ૧૩૪૪/ ૨૦૨૬ થી અંતિમ કારણ દર્શક નોટીસ પાઠવેલ	
તા. ૨૩/૦૧/૨૦૨૬		સદર જગ્યા પર કેટલા વૃક્ષો કપાયા છે તેની સંખ્યા નક્કી કરવા માટે ગાંધીનગર મહાનગરપાલિકાની બાગાયત શાખા દ્વારા ત્રણ કર્મચારીની એક એવી સાત ટીમ બનાવી સર્વે કરતા સદર સ્થળે અંદાજે ૩૦૬ ઝાડ કપાયેલ હોવાનું માલુમ પડેલ	
તા. ૦૫/૦૩/૨૦૨૬		M/s Manoramya Resort and Hotel Private Limited ને અત્રેના તા. ૦૫/૦૩/૨૦૨૬ના પત્રથી ગેર-કાયદેસર વૃક્ષ-છેદન માટે રૂ. ૭૬,૫૦,૦૦૦/- (અંકે રૂપિયા છોતેર લાખ પચાસ હજાર પુરા) દંડ તરીકે જમા કરાવવા અને ગેર-કાયદેસર કાપેલ ઝાડ થી બમણા ઝાડ એટલે કે (૩૦૬ X ૨= ૬૧૨) ૬૧૨ ઝાડ પોતાની માલિકીની જમીન પર વાવવા માટે નોટીસ આપેલ.	
તા. ૦૮/૦૪/૨૦૨૬		દંડ ભરવા અને વૃક્ષ વાવવા બાબતેની અત્રેની તા. ૦૫/૦૩/૨૦૨૬ના પત્રનો પ્રત્યુત્તર ન મળતા અત્રેના તા. ૦૮/૦૪/૨૦૨૬ના પત્રથી સદર બાબતે સ્મૃતિ-પત્ર પાઠવેલ	
મુદ્દા (૨)	આ કામે આપના દ્વારા કેટલી વખત સર્વે કરવામાં આવ્યો અને તે કઈ કક્ષાના અધિકારીની હાજરીમાં થયો તેની નામ અને હોદ્દા જોગ માહિતી આપવી.		
માહિતી:	સદર બાબતે અત્રેની બાગાયત શાખા દ્વારા તા. ૧૭/૧૦/૨૦૨૫ અને તા. ૨૩/૦૧/૨૦૨૬ એમ કુલ બે વખત સદર જગ્યા પર સર્વે કરવામાં આવેલ છે. સદર સર્વે નીચે કોષ્ટકમાં દર્શાવેલ અધિકારીશ્રી/કર્મચારીશ્રીની હાજરીમાં કરવામાં આવેલ છે.		
	ક્રમ	અધિકારીશ્રી/કર્મચારીશ્રીનું નામ	હોદ્દો
	૧.	શ્રી આશિષકુમાર ભટ્ટ	બાગાયત અધિકારી (વર્ગ-૨)
	૨.	શ્રી મિલનકુમાર ચૌધરી	બાગાયત સુપરવાઈઝર (વર્ગ-૩)
મુદ્દા (૩)	આપના દ્વારા જો કોઈ સર્વે કરવામાં આવેલ હોય તો કેટલા ઝાડ કાપવામાં આવેલ છે તેની સંખ્યા જણાવવી. (કઈ જાતના કેટલાં વૃક્ષો કપાયા છે તેના ગ્રેડ અપ સાથે વિગતવાર માહિતી આપવી.)		
માહિતી:	સદર બાબતે અત્રેની બાગાયત શાખા દ્વારા તા. ૧૭/૧૦/૨૦૨૫ અને તા. ૨૩/૦૧/૨૦૨૬ એમ કુલ બે વખત સદર જગ્યા પર સર્વે કરવામાં આવેલ છે. જે અન્વયે અંદાજીત ૩૦૬ (અંકે ત્રણસો છ) ઝાડ ગેર-કાયદેસર નિકાલ થયેલ હોવાનું જણાય છે. સદર જગ્યા પર ઝાડના ગેર-કાયદેસર નિકાલ બાબતની ઘટનાને ત્રણ વર્ષ થયેલ હોઈ ઝાડની ચોક્કસ પ્રજાતીની ઓળખ કરવી મુશ્કેલ જણાય છે. તેમ છતાં સદર જગ્યા પરના હયાત અન્ય વૃક્ષો ધ્યાને લેતાં લીમડો, કણજો, દેશી બાવળ, ગાંડો બાવળનું નિકર્ડન થયું હશે તેમ જણાય છે.		
મુદ્દા (૪)	એ વૃક્ષો કાપવામાં આવેલ છે તે કાપવા માટે ગાંધીનગર મહાનગરપાલિકાના સક્ષમ અધિકારીશ્રી		

PRANT OFFICER

SUB DIVISIONAL REGISTRAR

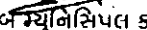
GANDHINAGAR

	દ્વારા કોઈ પરવાનગી આપવામાં આવેલ હોય તો તેની વિગત આપવી.						
માહિતી:	સદર જગ્યા પર સદર વૃક્ષ નિકાલ બાબતે કોઈ પરવાનગી અત્રેની ગાંધીનગર મહાનગરપાલિકા દ્વારા આપવામાં આવેલ નથી.						
મુદ્દા (૫)	આ કામે જવાબદાર ઈસમો સામે આપના દ્વારા સૌરાષ્ટ્ર વૃક્ષ છેદન (શિક્ષા કરવા બાબતનો) અધિનિયમ ૧૯૫૧ની કલમ (૩) હેઠળ કોઈ કાર્યવાહી કરવામાં આવેલ હોય તો તેની વિગતો આપો.						
માહિતી:	સદર બાબતે અત્રેની ગાંધીનગર મહાનગરપાલિકા દ્વારા સૌરાષ્ટ્ર વૃક્ષ છેદન (શિક્ષા કરવા બાબતનો) અધિનિયમ ૧૯૫૧ની કલમ (૩) હેઠળ નીચે કોષ્ટકમાં દર્શાવ્યા મુજબ કાર્યવાહી કરીને M/s Manoramya Resort and Hotel Private Limited ને રૂ. ૭૬,૫૦,૦૦૦/- (અંકે રૂપિયા છોતેર લાખ પચાસ હજાર પુરા) દંડ તરીકે જમા કરાવવા નોટીસ આપેલ છે.						
	<table border="1"> <thead> <tr> <th>તારીખ</th> <th>ફરેલ કાર્યવાહીની વિગત</th> </tr> </thead> <tbody> <tr> <td>તા. ૦૫/૦૩/૨૦૨૬</td> <td>M/s Manoramya Resort and Hotel Private Limited ને અત્રેના તા. ૦૫/૦૩/૨૦૨૬ના પત્રથી ગેર-કાયદેસર વૃક્ષ-છેદન માટે રૂ. ૭૬,૫૦,૦૦૦/- (અંકે રૂપિયા છોતેર લાખ પચાસ હજાર પુરા) દંડ તરીકે જમા કરાવવા અને ગેર-કાયદેસર કાપેલ ઝાડ થી બમણા ઝાડ એટલે કે (૩૦૬ X ૨= ૬૧૨) ૬૧૨ ઝાડ પોતાની માલિકીની જમીન પર વાવવા માટે નોટીસ આપેલ.</td> </tr> <tr> <td>તા. ૦૮/૦૪/૨૦૨૬</td> <td>દંડ ભરવા અને વૃક્ષ વાવવા બાબતેની અત્રેની તા. ૦૫/૦૩/૨૦૨૬ના પત્રનો પ્રત્યુત્તર ન મળતા અત્રેના તા. ૦૮/૦૪/૨૦૨૬ના પત્રથી સદર બાબતે સ્મૃતિ-પત્ર પાઠવેલ</td> </tr> </tbody> </table>	તારીખ	ફરેલ કાર્યવાહીની વિગત	તા. ૦૫/૦૩/૨૦૨૬	M/s Manoramya Resort and Hotel Private Limited ને અત્રેના તા. ૦૫/૦૩/૨૦૨૬ના પત્રથી ગેર-કાયદેસર વૃક્ષ-છેદન માટે રૂ. ૭૬,૫૦,૦૦૦/- (અંકે રૂપિયા છોતેર લાખ પચાસ હજાર પુરા) દંડ તરીકે જમા કરાવવા અને ગેર-કાયદેસર કાપેલ ઝાડ થી બમણા ઝાડ એટલે કે (૩૦૬ X ૨= ૬૧૨) ૬૧૨ ઝાડ પોતાની માલિકીની જમીન પર વાવવા માટે નોટીસ આપેલ.	તા. ૦૮/૦૪/૨૦૨૬	દંડ ભરવા અને વૃક્ષ વાવવા બાબતેની અત્રેની તા. ૦૫/૦૩/૨૦૨૬ના પત્રનો પ્રત્યુત્તર ન મળતા અત્રેના તા. ૦૮/૦૪/૨૦૨૬ના પત્રથી સદર બાબતે સ્મૃતિ-પત્ર પાઠવેલ
તારીખ	ફરેલ કાર્યવાહીની વિગત						
તા. ૦૫/૦૩/૨૦૨૬	M/s Manoramya Resort and Hotel Private Limited ને અત્રેના તા. ૦૫/૦૩/૨૦૨૬ના પત્રથી ગેર-કાયદેસર વૃક્ષ-છેદન માટે રૂ. ૭૬,૫૦,૦૦૦/- (અંકે રૂપિયા છોતેર લાખ પચાસ હજાર પુરા) દંડ તરીકે જમા કરાવવા અને ગેર-કાયદેસર કાપેલ ઝાડ થી બમણા ઝાડ એટલે કે (૩૦૬ X ૨= ૬૧૨) ૬૧૨ ઝાડ પોતાની માલિકીની જમીન પર વાવવા માટે નોટીસ આપેલ.						
તા. ૦૮/૦૪/૨૦૨૬	દંડ ભરવા અને વૃક્ષ વાવવા બાબતેની અત્રેની તા. ૦૫/૦૩/૨૦૨૬ના પત્રનો પ્રત્યુત્તર ન મળતા અત્રેના તા. ૦૮/૦૪/૨૦૨૬ના પત્રથી સદર બાબતે સ્મૃતિ-પત્ર પાઠવેલ						
મુદ્દા (૬)	આ કામે જવાબદાર ઈસમો સામે કોઈ દંડ કરવામાં આવેલ હોય તો તે ભરપાઈ કર્યાની વિગત/ભરપાઈ ન થયેલ હોય તો પસુલાત માટે આપના દ્વારા કરવામાં આવેલ કાર્યવાહીની વિગત.						
માહિતી:	સદર બાબતે અત્રેની ગાંધીનગર મહાનગરપાલિકા દ્વારા સૌરાષ્ટ્ર વૃક્ષ છેદન (શિક્ષા કરવા બાબતનો) અધિનિયમ ૧૯૫૧ની કલમ (૩) હેઠળ નીચે કોષ્ટકમાં દર્શાવ્યા મુજબ કાર્યવાહી કરીને M/s Manoramya Resort and Hotel Private Limited ને રૂ. ૭૬,૫૦,૦૦૦/- (અંકે રૂપિયા છોતેર લાખ પચાસ હજાર પુરા) દંડ તરીકે જમા કરાવવા નોટીસ આપેલ છે. સદર બાબતે M/s Manoramya Resort and Hotel Private Limited થી સુધી દંડ ભરેલ નથી.						
	<table border="1"> <thead> <tr> <th>તારીખ</th> <th>ફરેલ કાર્યવાહીની વિગત</th> </tr> </thead> <tbody> <tr> <td>તા. ૦૫/૦૩/૨૦૨૬</td> <td>M/s Manoramya Resort and Hotel Private Limited ને અત્રેના તા. ૦૫/૦૩/૨૦૨૬ના પત્રથી ગેર-કાયદેસર વૃક્ષ-છેદન માટે રૂ. ૭૬,૫૦,૦૦૦/- (અંકે રૂપિયા છોતેર લાખ પચાસ હજાર પુરા) દંડ તરીકે જમા કરાવવા અને ગેર-કાયદેસર કાપેલ ઝાડ થી બમણા ઝાડ એટલે કે (૩૦૬ X ૨= ૬૧૨) ૬૧૨ ઝાડ પોતાની માલિકીની જમીન પર વાવવા માટે નોટીસ આપેલ.</td> </tr> <tr> <td>તા. ૦૮/૦૪/૨૦૨૬</td> <td>દંડ ભરવા અને વૃક્ષ વાવવા બાબતેની અત્રેની તા. ૦૫/૦૩/૨૦૨૬ના પત્રનો પ્રત્યુત્તર ન મળતા અત્રેના તા. ૦૮/૦૪/૨૦૨૬ના પત્રથી સદર બાબતે સ્મૃતિ-પત્ર પાઠવેલ</td> </tr> </tbody> </table>	તારીખ	ફરેલ કાર્યવાહીની વિગત	તા. ૦૫/૦૩/૨૦૨૬	M/s Manoramya Resort and Hotel Private Limited ને અત્રેના તા. ૦૫/૦૩/૨૦૨૬ના પત્રથી ગેર-કાયદેસર વૃક્ષ-છેદન માટે રૂ. ૭૬,૫૦,૦૦૦/- (અંકે રૂપિયા છોતેર લાખ પચાસ હજાર પુરા) દંડ તરીકે જમા કરાવવા અને ગેર-કાયદેસર કાપેલ ઝાડ થી બમણા ઝાડ એટલે કે (૩૦૬ X ૨= ૬૧૨) ૬૧૨ ઝાડ પોતાની માલિકીની જમીન પર વાવવા માટે નોટીસ આપેલ.	તા. ૦૮/૦૪/૨૦૨૬	દંડ ભરવા અને વૃક્ષ વાવવા બાબતેની અત્રેની તા. ૦૫/૦૩/૨૦૨૬ના પત્રનો પ્રત્યુત્તર ન મળતા અત્રેના તા. ૦૮/૦૪/૨૦૨૬ના પત્રથી સદર બાબતે સ્મૃતિ-પત્ર પાઠવેલ
તારીખ	ફરેલ કાર્યવાહીની વિગત						
તા. ૦૫/૦૩/૨૦૨૬	M/s Manoramya Resort and Hotel Private Limited ને અત્રેના તા. ૦૫/૦૩/૨૦૨૬ના પત્રથી ગેર-કાયદેસર વૃક્ષ-છેદન માટે રૂ. ૭૬,૫૦,૦૦૦/- (અંકે રૂપિયા છોતેર લાખ પચાસ હજાર પુરા) દંડ તરીકે જમા કરાવવા અને ગેર-કાયદેસર કાપેલ ઝાડ થી બમણા ઝાડ એટલે કે (૩૦૬ X ૨= ૬૧૨) ૬૧૨ ઝાડ પોતાની માલિકીની જમીન પર વાવવા માટે નોટીસ આપેલ.						
તા. ૦૮/૦૪/૨૦૨૬	દંડ ભરવા અને વૃક્ષ વાવવા બાબતેની અત્રેની તા. ૦૫/૦૩/૨૦૨૬ના પત્રનો પ્રત્યુત્તર ન મળતા અત્રેના તા. ૦૮/૦૪/૨૦૨૬ના પત્રથી સદર બાબતે સ્મૃતિ-પત્ર પાઠવેલ						
મુદ્દા (૭)	આ કામે જવાબદાર ઈસમોને વૃક્ષ ઉછેર કરવા જણાવેલ હોય તો તે મુજબ અમલવારી થાય છે કે કેમ કઈ જગ્યાએ વૃક્ષ વાવવામાં આવેલ છે? આપના દ્વારા કોઈ જવાબદાર અધિકારીશ્રી દ્વારા તેની સત્યતાની ખરાઈ કરવામાં આવેલ છે કે કેમ? તે પૈકી હાલમાં કેટલા વૃક્ષો અસ્તિત્વમાં (શુવીત						

PRANT OFFICER
&
SUB DIVISIONAL MEGISTRAR
GANDHINAGAR



	અવસ્થામાં છે તેની વિગતો ચકાસીને મોકલી આપવી.
માહિતી:	સદર બાબતે M/s Manoramya Resort and Hotel Private Limited દ્વારા ૬૧૨ (છરસો બાર) ઝાડ પોતાની માલિકીની જમીનમાં વાવ્યા હોવાના આધાર-પુરાવા અત્રે રજુ કરેલ નથી.


 નાયબ મ્યુનિસિપલ કમિશ્નર
 ગાંધીનગર મહાનગરપાલિકા

બિડાણ : ઉપર મુજબ


 PRANT OFFICER
 &
 SUB DIVISIONAL MEGISTRATE
 GANDHINAGAR

GANDHINAGAR MUNICIPAL CORPORATION

Pandit Deendayal Upadhyay Bhavan

Behind Fire Station, Sector-17, Gandhinagar - 382016

Phone No.: 079-23220440, Fax No.: 079-23221418

Email: gmc8gandhinagar@gmail.com

No.: G.M.C./Horticulture Branch/File No.- /13504/2026 Date: 30/05/2026



To,
The Additional District Magistrate,
Office of the Collector and District Magistrate,
District Seva Sadan, Beside G.P.O., Sector-19,
Gandhinagar.

Subject: Submission of information in respect of
Case No. 208/2024 pending before the
National Green Tribunal, West Zone
Bench, Pune.

Reference: 1. Your Letter No.
DC/NGT/Vashi/6448/2025 dated
29/05/2026.

Sir,

PRANT OFFICER
&
SUB DIVISIONAL MEGISTRATE
GANDHINAGAR

With reference to the above subject, pursuant to
your aforesaid letter referred to at Reference No. (1),
the information sought by your goodself is furnished
below for kind consideration as per the table
hereunder.

Point No. (1)	To furnish date-wise details of all actions undertaken by your office in connection with the case filed before the National Green Tribunal pursuant to the report published in the newspaper.
---------------	---

Information:	Date	Details of Action Taken
	23/07/2025	Visited the subject site as a member of the Committee constituted by the District Magistrate, Gandhinagar. During the said visit, it was noticed that trees had been removed from the said site.
	17/10/2025	Upon site inspection conducted by the Horticulture Branch of the Gandhinagar Municipal Corporation, it appeared that trees such as Neem, Kanjo, Desi Baval and Gando Baval had been felled from the said site.
	16/12/2025	Taking into consideration the provisions of the Saurashtra Tree Felling Act, 1951 and the Resolution No. PEN/2014/51/W dated 20/05/2016 of the Forest and Environment Department, a Show Cause Notice was issued to M/s. Manoramya Resort and Hotel Private Limited vide Letter No. G.M.C./Horticulture Branch/File No.140/26817/2025 dated 16/12/2025.
	03/01/2026	As no response was received to this office's notice dated 16/12/2025,


 PRANT OFFICER
 &
 SUB DIVISIONAL MEGISTRATE
 GANDHINAGAR

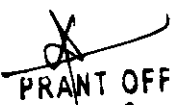


	<p>a further Show Cause Notice/Reminder was issued to M/s. Manoramyia Resort and Hotel Private Limited vide Letter No. G.M.C./Horticulture Branch/File No.140/302/2026 dated 03/01/2026, taking into consideration the provisions of the Saurashtra Tree Felling Act, 1951 and Resolution No. PEN/2014/51/W dated 20/05/2016 of the Forest and Environment Department.</p>
17/01/2026	<p>As no response was received to this office's Notice dated 16/12/2025 and Notice/Reminder dated 03/01/2026, a Final Show Cause Notice was issued to M/s. Manoramyia Resort and Hotel Private Limited vide Letter No. G.M.C./Horticulture Branch/File No.140/1344/2026 dated 17/01/2026, taking into consideration the provisions of the Saurashtra Tree Felling Act, 1951 and Resolution No. PEN/2014/51/W dated 20/05/2016 of the Forest and Environment Department.</p>
23/01/2026	<p>For the purpose of</p>


 &
 SUB DIVISIONAL MEGISTRATE
 GANDHINAGAR



		determining the number of trees cut at the said site, the Horticulture Branch of the Gandhinagar Municipal Corporation constituted seven teams, each consisting of three employees, and upon conducting a survey it was found that approximately 306 trees had been cut at the said site.
	05/03/2026	A notice was issued to M/s. Manoramyia Resort and Hotel Private Limited directing deposit of a penalty amount of Rs. 76,50,000/- (Rupees Seventy-Six Lakh Fifty Thousand Only) for illegal tree felling and directing plantation of twice the number of illegally felled trees, i.e., 612 trees (306 × 2 = 612), on land owned by them.
	08/04/2026	As no response was received to this office's letter dated 05/03/2026 regarding payment of penalty and plantation of trees, a Reminder was issued in the matter vide letter dated 08/04/2026.
Point No. (2)		To state how many surveys were conducted in the matter and under whose presence the same were conducted, along with names and


 PRANT OFFICER
 &
 SUB DIVISIONAL MEGISTRATE
 GANDHINAGAR



	designations.									
Information:	<p>In the present matter, the Horticulture Branch conducted surveys at the said site on 17/10/2025 and 23/01/2026, thus conducting a total of two surveys. The said surveys were conducted in the presence of the following officers/employees:</p> <table border="1"> <thead> <tr> <th>Sr. No.</th> <th>Name of Officer/Employee</th> <th>Designation</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Mr. Ashishkumar Bhatt</td> <td>Horticulture Officer (Class-II)</td> </tr> <tr> <td>2</td> <td>Mr. Milankumar Chaudhary</td> <td>Horticulture Supervisor (Class-III)</td> </tr> </tbody> </table>	Sr. No.	Name of Officer/Employee	Designation	1	Mr. Ashishkumar Bhatt	Horticulture Officer (Class-II)	2	Mr. Milankumar Chaudhary	Horticulture Supervisor (Class-III)
Sr. No.	Name of Officer/Employee	Designation								
1	Mr. Ashishkumar Bhatt	Horticulture Officer (Class-II)								
2	Mr. Milankumar Chaudhary	Horticulture Supervisor (Class-III)								
Point No. (3)	<p>If any survey has been conducted by your office, state the number of trees cut. (Detailed information, including species-wise break-up of the trees cut, may be provided.)</p>									
Information:	<p>In the present matter, the Horticulture Branch conducted surveys at the said site on 17/10/2025 and 23/01/2026, thus conducting a total of two surveys. Pursuant thereto, it appears that approximately 306 (Three Hundred and Six) trees have been illegally removed.</p> <p>As a period of three years has elapsed since the occurrence relating to the illegal removal of trees at the said site, precise identification of the species of the trees is found to be difficult. Nevertheless, having regard to the other existing trees standing at the said site, it appears that trees of the species</p>									


 &
 SUB DIVISIONAL MEGISTRATE
 GANDHINAGAR



	Neem, Kanjo, Desi Baval and Gando Baval may have been felled.				
Point No. (4)	Whether any permission had been granted by the competent authority of the Gandhinagar Municipal Corporation for felling the said trees; if so, furnish the details thereof.				
Information:	No permission whatsoever has been granted by the Gandhinagar Municipal Corporation in respect of the removal/felling of the said trees at the said site.				
Point No. (5)	Whether any action has been taken by your office against the persons responsible for the said act under Section (3) of the Saurashtra Tree Felling (Punishment) Act, 1951; if so, furnish the details thereof.				
Information:	In the present matter, the Gandhinagar Municipal Corporation has taken action under Section (3) of the Saurashtra Tree Felling (Punishment) Act, 1951 as detailed in the table below, and has issued a notice to M/s. Manoramya Resort and Hotel Private Limited directing it to deposit a penalty of Rs. 76,50,000/- (Rupees Seventy-Six Lakh Fifty Thousand Only).				
	<table border="1"> <thead> <tr> <th>Date</th> <th>Details of Action Taken</th> </tr> </thead> <tbody> <tr> <td>05/03/2026</td> <td>A notice was issued to M/s. Manoramya Resort and Hotel Private Limited vide this office letter dated 05/03/2026 directing the company to deposit a penalty of Rs. 76,50,000/- (Rupees Seventy-Six Lakh Fifty</td> </tr> </tbody> </table>	Date	Details of Action Taken	05/03/2026	A notice was issued to M/s. Manoramya Resort and Hotel Private Limited vide this office letter dated 05/03/2026 directing the company to deposit a penalty of Rs. 76,50,000/- (Rupees Seventy-Six Lakh Fifty
Date	Details of Action Taken				
05/03/2026	A notice was issued to M/s. Manoramya Resort and Hotel Private Limited vide this office letter dated 05/03/2026 directing the company to deposit a penalty of Rs. 76,50,000/- (Rupees Seventy-Six Lakh Fifty				

PRANI OFFICER
 &
 SUB DIVISIONAL MEGISTRATE
 GANDHINAGAR



		Thousand Only) for illegal tree felling and to plant twice the number of illegally felled trees, i.e., 612 trees (306 × 2 = 612), on land owned by the company.
	08/04/2026	As no response was received to this office's letter dated 05/03/2026 regarding payment of the penalty and plantation of trees, a Reminder in respect of the said matter was issued vide this office letter dated 08/04/2026.
Point No. (6)	If any penalty has been imposed upon the persons responsible in the present matter, furnish the details of payment thereof; and if the same has not been paid, furnish the details of the action undertaken by your office for recovery thereof.	
Information:	In the present matter, the Gandhinagar Municipal Corporation has taken action under Section (3) of the Saurashtra Tree Felling (Punishment) Act, 1951, as detailed in the table below, and has issued a notice to M/s. Manoramya Resort and Hotel Private Limited directing it to deposit a penalty of Rs. 76,50,000/- (Rupees Seventy-Six Lakh Fifty Thousand Only). However, M/s. Manoramya Resort and Hotel Private Limited has not, till date, deposited the said penalty amount.	
	Date	Details of Action Taken


 PRANT OFFICER
 &
 SUB DIVISIONAL MEGISTRATE
 GANDHINAGAR



	05/03/2026	A notice was issued to M/s. Manoramyia Resort and Hotel Private Limited vide this office letter dated 05/03/2026 directing the company to deposit a penalty of Rs. 76,50,000/- (Rupees Seventy-Six Lakh Fifty Thousand Only) for illegal tree felling and to plant twice the number of illegally felled trees, i.e., 612 trees (306 × 2 = 612), on land owned by the company.
	08/04/2026	As no response was received to this office's letter dated 05/03/2026 regarding payment of the penalty and plantation of trees, a Reminder in respect of the said matter was issued vide this office letter dated 08/04/2026.
Point No. (7)	Where the persons responsible in the present matter have been directed to undertake plantation and nurturing of trees, furnish information as to whether the said directions have been complied with; the location where such trees have been planted; whether the veracity thereof has been verified by any responsible officer of your office; and, after verification, details regarding the number of such trees presently in existence (in a living condition).	
Information:	M/s. Manoramyia Resort and Hotel Private Limited has not submitted before this office any supporting	


 PRANT OFFICER
 &
 SUB DIVISIONAL MEGISTRATE
 GANDHINAGAR



	documentary evidence showing that 612 (Six Hundred and Twelve) trees have been planted on land owned by it.
--	---

**Deputy Municipal Commissioner
Gandhinagar Municipal Corporation**

Enclosure: As above.


**PRANT OFFICER
&
SUB DIVISIONAL MEGISTRATE
GANDHINAGAR**